

Recruitment Rules
NSG
Group 'B' posts (Gazetted)

MINISTRY OF HOME AFFAIRS

New Delhi, the 28th December, 1999

G.S.R. 9.—In exercise of the powers conferred by sub-section (1) and clause (a) of sub-section (2) of section 139 of the National Security Guard Act, 1986 (47 of 1986), the Central Government hereby makes the following rules regulating the method of recruitment to the post of Senior Personal Assistant in the National Security Guard, Ministry of Home Affairs, namely :—

1. Short title and commencement.—(1) These rules may be called the National Security Guard, Senior Personal Assistant (Group 'B' posts) Recruitment Rules, 1999.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. Number of posts, classification and scale of pay.—The number of the said post, its classification and the scale of pay attached thereto, shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.
3. Method of recruitment, age-limit and other qualifications.—The method of recruitment to the said post, age-limit, qualifications and other matters relating there to shall be as specified in columns (5) to (14) of the said Schedule.
4. Person appointed at the commencement of the rules.—The person holding the post of Senior personal Assistant in the National Security Guard, at

the commencement of these rules shall be deemed to have been appointed into that post.

5. Disqualification.—No person, —

- (a) who has entered into or contracted a marriage with a person having a spouse living, or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person, long live shall be eligible for appointment to the said post :

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

6. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

7. Saving.—Nothing in these rules shall affect reservations, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of the post	Number of posts	Classification	Scale of pay	Whether Selection post or Non-selection post
(1)	(2)	(3)	(4)	(5)
Senior Personal Assistant	1* (One) (1999) *Subject to variation dependent on work load.	General Central Service Group 'B' Gazetted, Ministerial	Rs. 6500-200-10500/-	Not applicable

Whether benefit of added years of service admissible under rule 30 of the Central Civil Services (Pension) Rules, 1972	Age limit for direct recruitment	Educational and other qualifications required for direct recruits
(6)	(7)	(8)
Not applicable	Not applicable	Not applicable

Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees	Period of probation, if any	Method of recruitment whether by direct recruitment or by promotion or by deputation / absorption and percentage of the vacancies to be filled by various methods
(9)	(10)	(11)
Not applicable	Not applicable	By deputation

In case of recruitment by promotion/deputation/absorption, grades from which promotion/deputation/absorption to be made	If Departmental Promotion Committee exists what is its Composition	Circumstances in which Union Public Service Commission is to be consulted in making recruitment.
(12)	(13)	(14)
Deputation Officers under the Central Government—	Not applicable	Consultation with Union Public Service Commission not necessary.

- a) (i) holding analogous posts in regular basis; or
- (ii) with three years' regular service in the posts in the pay scale of Rs. 5500-9000/- or equivalent; or
- (iii) with six Years' regular service in posts in the pay scale of Rs. 5000-8000/- or equivalent; and
- (b) possessing five years' experience in stenographic work (Hindi/English).

(The period of deputation including period of deputation in another ex-cadre post held immediately preceeding this appointment in the same or some other organisation department of the Central Government shall ordinarily not exceed three years. The maximum age limit for appointment in deputation shall be not exceeding 56 Years as on the closing date of the receipt of applications).

[No. E-307/1/94-NSG-Pers-III]
A, BHATTACHARYYA, Under Secy. (Pers-III)

वित्त मंत्रालय

(आर्थिक कार्य विभाग)

(आई. ई. एस. प्रभाग)

नई दिल्ली, 20 दिसम्बर, 1999

सा.का.नि. 10—राष्ट्रपति, संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्ति का प्रयोग करते हुये,

भारतीय आर्थिक सेवा नियम, 1961 में आगे संशोधन करने के लिये एतद्वारा निम्नलिखित नियम बनाते हैं, अर्थात् :—

1. (1) इन नियमों को भारतीय आर्थिक सेवा (संशोधन) नियम, 1999 कहा जाएगा।

(2) ये सरकारी राजपत्र में उनके प्रकाशन की तारीख से प्रवृत्त होंगे।